

**Central Administrative Tribunal Lucknow Bench Lucknow.**

**CCP No. 49/2007 in O.A. No. 1/2007**

This, the 12<sup>th</sup> day of May, 2008.

Hon'ble Shri M. Kanthaiah, Member (J)  
Hon'ble Sri Shailendra Pandey, Member (A)

Smt. Shanti Devi aged about adult widow of late Shri Shyam Lal, address  
Village Bhitauli, Post- Dhanoi, District- hardoi.

**Applicant.**

By Advocate: Shri Praveen Kumar

**Versus**

1. Sri V.N. Mathur, The General manager, Northern Railway,  
Baroda House, New Delhi.
2. Shri Azizul Haq, The Divisional Railway Manager, Northern  
Railway, Moradabad.

**Respondents.**

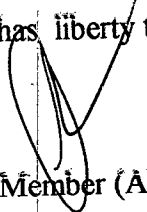
By Advocate: Shri S. Verma.

**ORDER (ORAL)**

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both parties.

Counsel for respondents submits that authorities have considered and disposed of the claim of the applicant as per the directions given by the Hon'ble Tribunal in O.A. No. 1/2007 on 5<sup>th</sup> January 2007 and passed order covered under Annexure CA-1 dated 16.8.2007. In view of such order, contempt petition is closed and notices are discharged with liberty to the applicant that if he still aggrieved, he has liberty to file a fresh O.A.

  
Member (A)

  
Member (J)

HLS/-